IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-517/ND/2017

In the matter of

Syndicate Interglobal

....PETITIONER

Vs.

Global Fragrances (P) Limited

RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 08.1.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Neeraj Kumar Gupta, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

. .

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up. Hence, the same is adjourned to 23.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 08.1.2018